

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT- II)

Item No. 224
IB-1285(ND)2019

IA-4943/2021, IA-5407/2021, IA-5975/2021

IN THE MATTER OF:

M/s. Bindals Merchandise

... Applicant/Petitioner

Versus

M/s. Three Platinum Softech (P) Ltd.

... Respondent

Under Section: 9 of IBC, 2016

Order delivered on 10.07.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Mrinal Harsh Varshan

For the IP : Adv Sunil Sharma and IP Rajendra Kumar

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-4943/2021, IA-5407/2021, IA-5975/2021: When the Ld. Counsel for the Applicant is present physically. Ld. RP and his counsel are present virtually. When the Ld. Counsel for the RP is making reference to certain orders passed by Hon'ble Supreme Court, he is unable to share the same on screen for our perusal. In the wake, he is directed to remain present physically, with a compilation of all the orders passed by Hon'ble Supreme Court, having hearing on the present proceedings on 26.09.2024.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)